OKIGINAL APPLN.NO. N OF 1995 THANSFER APPLNING. · OF 1995 (IN &A NO 182 CONTEMPT APPLN NO. REVIÈW APPLN:NO. MISC PETITION NO. RESPONDENT (S) O.P. Bhathi Mr. the Applicant(s) . M.K. Jouin Mr. For the Respondent(s) OFFICE NOTE DATE application 23.2.96 Learned counsel present for the applicant. is weed by bons J.C. Chan Learned Sr. C.G.S.C., Mr S. Ali, advocali for in applian seeks to appear for the alleged contemners. In Contempt of Comt Let copy of this petition be served MS 17 DWG A.T. A on each alleged contemnor. 1985 In Ignoring List on 29.3.96 for consideration and disolvering of the petition and order. over datid 15.9.95 parsed by this Unible Just in 0. Ax 182/95 at present. A draft change enclosed alongwith

nkm

Mr Gaur seeks for interim order for payment of pay of the applicant since September 1995. No interim order is considered

None is present. Adjourned to 8.5.1996.

Deputy Registrar otral Administrative Tricese Guwabati Bench:

Copy of the order may be furnished to the counsel for the parties.

Laval before In

petition

Back bor

(contd.to Page No.2)

By order

OFFICE NOTE Can d. 23.2-96 (8.5.96 v.no. 482.83 2.1.376. Remisetes me green on 14:3-26 4 58med 6 100 conteplie vide N.574-77 8.18-3-54 Notice duly Sens on R. M. 2 24. 7.6.96 2814 order d. 8-5.96
informed to all
Commin vide trd 7,0/5 18-6-96 on es. No. 2 64 But for 16 2 Still amounted

Dr W.K.Singh, Assistant Director incharge, R.R.C. Itanagar the alleged contemner No.4 is present. None for the petitioner.

. Dr Singh submits that he has submitte a Misc. Petition dated 4.4.96 through learned Addl.C.G.S.C Mr. S.Ali contending that the Tribunal has no jurisdiction over his organisation and the Contempt petition be dismissed after hearing the parties. Mr Ali has submitted leave of absence for today.

Adjourned for order in this C.P. to 7.6.96.

Inform the park contempt petitioner.

C.G.S.C for the Contemner.

None appear for the contempt petitioner.

C.P. adjourned to 18.6.96 for order.

None is present for the Contempt Petitioner. Mr.S.Ali, Sr.C.G.S.C. is present for the alleged contemner. List for order on 3-7-96.

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OFFICE NOTE

AT E.

ORDER

3.7.1996

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Learned counsel Mr J.C. Gaur for the petitioner.

Mr. S.Ali, Sr. C.G.S.C. for the alleged Contemners.

Perused the records and heard learned counsel for the parties. No show cause has been submitted by the alleged contemners. However, Mr. Ali submitted that the alleged contemners had submitted a Misc Petion No. 77/96 and their claim in that M.P. is that the case of the contempt petitioner (applicant in the O.A.) was not within the jurisdiction of this Tribunal as no notification under Section 14(2) of the Administrative Tribunals Act 1985, bringing the Central Council for Research in Ayurveda and Siddha under the jurisdiction of the Tribunal was issued. In such circumstances there cannot be any contempt to the order of the Tribunal. Moreover the representation dated 22.7.1995 had been disposed of before the applicant filed the O.A. Mr. Ali submitted that the above positions may be taken as the reply of the alleged contemners to the contempt petition. Mr. Gaur submitted that the respondents cannot raise the question of jurisdiction now when they have failed to raise the same in the O.A. Moreover he wants time to submit reply against the M.P. I, however, consider that in the facts and circumstances of this case no further adjournment is necessary and the contempt petition is to be disposed of.

The petitioner was the applicant in O.A. No. 182/95 and this was disposed of by this Tribunal by order dated 15.9.1995. The application was not entertained. However, the respondents were to consider directed representation dated 22.7.1995 (Annexure-F to the O.A.) submitted by the applicant sympathetically and to dispose it of within one month from 15.9.1995. The respondents were further directed to retain the applicant in Itangar till they

7.96 dispose of the aforesaid representation. It is ·letter No. F.No.11-5/80from seen RCC/ITA/Estt/3105 dated 22.9.1995 (Annexure-C to the C.P.) that the representation dated 22.7.1995 was in fact disposed of by the Council before the applicant was ordered to be relieved on transfer on 2.9.1995. This fact was not available at the time of passing of the above order dated 15.9.1995. Had the fact been was possible that a different direction would have been issued in the order dated 15.9.1995. It is further seen from the representation dated 25.9.1995 applicant made a wrong statement before the respondents by stating in para 4 that the order 15.9.1995 directed the Council transfer him at the place of his choice, Patna, or to retain him at Itanagar till disposal of the case. This was not in the order dated 15.9.1995 aforesaid. There was no direction to transfer him to Patna and the O.A. had already been disposed of. What was stated in the order dated 15.9.1995 is that the respondents were directed to consider the representation dated 22.7.1995 sympathetically and to dispose of the same within one month from 15.9.1995 and that the applicant should be retained by them Itanagar till disposal of the above mentioned representation dated Further, the order dated 15.9.1995 passed by this Tribunal did not allow the applicant to submit any fresh representation, but applicant had submitted a fresh representation dated 25.9.1995. Even then this representation was disposed of by the respondents within a reasonable time on 1.11.1995.

In the facts and circumstances mentioned above I consider that there is no sufficient ground for initiating contempt proceeding for alleged wilful disobedience or disregard by the respondents in the original O.A. (Alleged contemner). to the order dated 15.9.1995 passed in O.A. No. 182/95 and further that this not an appropriate case for such proceeding.

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3.7.96

In view of the above the contempt petition is dismissed.

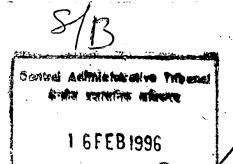
Copy of the order may be furnished to the counsel for the parties.

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OA/TA/CP/RA/MP No. of 19

OFFICE NOTE ORDER



The Contract of the Siver of th

N THE CENTRAL ADMINISTRATIVE TRIBUNAL, GAUHATI BEICH, AT GUWAHATI.

Contempt Petition No. 3 of 1996.

IN THE MATTER OF :

An application under Section 12 of the Contempt of Courts Act, 1971;

- And -

IN THE HATTER OF:

Violation of order dated 15.9.95 passed by the Hon'ble Tribunal in Original Application No. 182 of 1995;

- Anà -

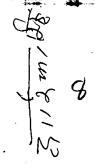
IN THE MATTER OF :

Shri Dwarika Singh son of Late Rudal Singh, resident of RRC (Ay), P.O. Itanagar, Arunachal Pradesh.

.... Complainant

- Versus -
- 1. The Union of India, represented by the Secretary to the Linistry of Health and Family Welfare, Govt. of India, New Delhi,
- 2. The Director, Central Council for Research in Ayurveda and Siadha, contd....2

Rocae red (all 1/2/2/2/2/2/



J.L.N.B.C.H.A.B., No. 61-65, Institutional Area, Opp. 'D'Block, Janakpuri, P.O. New Delhi-110 058,

- 3. The Deputy Director,

 Central Council for Research in

 Ayurveda and Siddha, J.L.N.B.C.H.A.

 B., No. 61-65, Institutional Area,

 Opp. 'D' Block, Janakpuri,

 P.O. New Delhi-110 058,
- Dr. V. K. Singh, Resident Officerin-Charge, RRC (Ayurveda),
 P.O. Itanagar, Arunachal Pradesh.

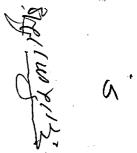
.... Contempers

The humble petition of the complainant - MOST RESPECTFULLY SHEWETH:

1. That the Hon'ble Tribunal was pleased by its order dated 15.9.95 passed in O.A. No. 182/95 directing the respondents to dispose of the representation within one month from the date of the said order and to retain the complainant in Itanagar till disposal of his representation dated 22.7.95.

A copy of the said order is annexed hereto and is marked as Annexure - A.

2. That the complainant by his letter dated 21.9.95 informed the contemner No.4 about the order of the Hon'ble Tribunal and requested the contemner No.4 for retaining the complainant in Itanagar till disposal of representation dated 22.7.1995 and a copy of the said letter was forwarded to the contemner No.2.



A copy of the said letter dated 21.9.1995 is annexed hereto and is marked as Annexure - B.

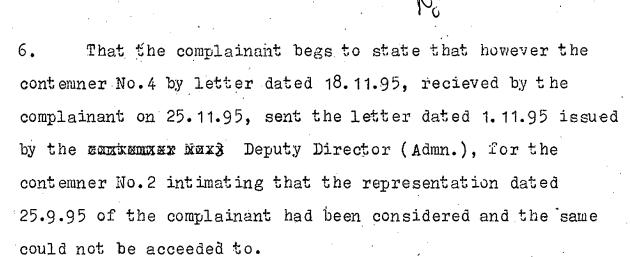
3. That on receipt of the letter dated 21.9.95, the contemner No.4 by letter dated 22.9.1995 informed the complainant that the complainant has been relieved with effect from 2.9.95 and alleged that as the complainant refused to accept relieving order sent to him through peon book on 2.9.95 A.N., the copy of the same was sent to the complainant by registered post and placed on the Notice Board of the office.

A copy of the said letter dated 22.9.95 is annexed hereto and is marked as Annexure— C.

That the complainant begs to state that in fact no such notice dated 2.9.95 as alleged was ever served upon the complainant and the contemner No.4 fabricated the letter dated 2.9.95 and the contents of the letter dated 22.9.95 after being informed of the order passed by the Hon'ble Tribunal with the sole intention to deprive him of his right to perform his duty.

5. That as the contemner No.4 did not allow the complainant to perform the duties in persuance of the order passed by the Hon'ble Tribunal, the complainant took up the matter with the contemner No.2 by letters dated 25.9.95 and 27.9.95. Inspite of such efforts by the complainant, the complainant was not allowed to join.

The copies of the said letters are annexed hereto and are marked as Annexures- D and E respectively.



The copies of the said letters are annexed hereto and are marked as Annexures- F and G respectively.

- 7. That the complainant begs to state that the letter dated 25.9.95 sent by the complainant to the contemner No.2 was not a representation and further, the Hon'ble Tribunal did not direct the consideration of the same but, the Hon'ble Tribunal directed to consider the representation dated 22.7.95 and as such, till the date of filing of this petition, there is no effective order passed by the competent authority on the representation dated 22.7.95 of the complainant.
- 8. That the complainant begs to state that in view of aforesaid facts, the contemners had wilfully disobeyed the order passed by the Hon'ble Tribunal whereby the complainant was not allowed to perform his duties at Itanagar in persuance of the order dated 15.9.95 and the accordingly, the contemners are liable to be punished for contempt of court.
- 9. That the complainant begs to state that earlier to this petition, the complainant filed the Contempt Petition No. 1 of 1996 and the said petition was allowed to be withdrawn by the Hon'ble Tribunal with permission to file a fresh one. Hence, this petition.



10. That this petition is made bonafide and in the interest of justice.

It is, therefore, prayed that the Hon'ble Tribunal may be pleased to issue show cause notice calling upon the contemners to show cause as to why the contemners should not be punished for wik wilful violation of the order dated 15.9.95 passed in O.A.No. 182 of 1995 by this Hon'ble Tribunal or pass such or further orders as to the Hon'ble Tribunal may seem fit and proper.

And for this act of kindness, the complainant shall ever pray.

Affidavit.....6

AFFIDAVIT

I, Shri Dwarika Singh son of Late Rudal Signh, aged about 38 years, resident of RRC (Ay), P.O. Itanagar, Arunachal Pradesh, do hereby solemnly affirm and state as follows:-

1. That I am the complainant in this case and as such, I am fully conversant with the facts and circumstances of the case.

This is true to my knowledge.

2. That the statements made in paras 4,7,8,9 and 10 are true to my knowledge, those made in paras 1,2,3,5 and 6 are true to my information derived from record and the rest are my humble submissions.

Identified by me.

Dla 3/796 Advocate. Z1/2m, 12/2

Dep'on ent



Solemnly affirmed and stated before me by the deponent who is identified by Shri J.C. Gaur, Advocate on this 7th day of February, 1996 at Guwahati.

JUDICIAL MAGISTRATE &

AT CUPREMITEDICAL MARINA.

31,5m3 PM

DRAFT CHARGES.

Laid down this before the Hon'ble Tribunal for non-compliance of the order dated 15.9.1995 passed by the Hon'ble Tribunal in O.A. No. 182 of 1995 directing the respondents/contemners to consider the representation dated 22.7.95 of the complainant/applicant within a period of one month from the date of the said order and to retain the complainant/applicant in Itanagar till disposal of his representation as afcresaid, but, the respondents/contemners wilfully disobeyed the said order of the Hon'ble Tribunal and thereefore, the contemners are liable for contemner proceedings and the Hon'ble Tribunal may be pleased to initiate the contempt proceedings and further, be pleased to impose punishment upon the contemners in accordance with law.

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH: GUWAHATI.

ORIGINAL APPLN. NO. 182 of 1995.

Dwarika Singh

Applicant(S)

-Vs-

U.O.I & Crs.

Respondent(s)

For the Applicant (S)

PP Mr.O.P.Bhati,

Mr.J.C.Gour.

For the Respondent(s)

Mr.S. & Ali, Sr. CGSC.

DATE 15.9.95

ORDER

::

: :

Learned counsel Mr.O.P.Bhati moves this application. Learned Sr.C.G.S.C.Mr.S.Ali, is present for the respondents.

The applicant has impugned the transfer order F.No. 122-2/86-CCRAS/Estt. dated 10.7.95 (Annexure-D) of the application) transferring him from Itanagar to Ziro. I find that there is no case for scrutiny and decision relating to his transfer. The grounds given by the applicant are humanitarian and personal grounds. These may be considered by the appropriate authority of the department in which the applicant is serving. Theother ground is that he is a person from outside North Eastern Region and since he has served in the North Eastern Region for a long time he is to be posted to a place of his choice. This matter may also beconsidered by the respondents if the applicant exercises his choice of place of postings.

The application is therefore not entertained. However, the respondents are directed to consider the representation

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dated 22.7.95 (Annexure F to the application sympathetically and dispose it of within one month from today.

The respondents are also directed to retain the applicant in Itanagar till disposal of his aforesaid representation.

The application is disposed of as indicated above.

Copy of this order may be furnished to the counsel of the parties immediately.

Attended Jehn 3/491

Sd/-MEMBER (ADMN)

Annexure-B.

295

To.

The R.O.-In-charge Regional Research Centre (Ay) Itanager (A.P).

Sub:- Submission of Judgment of the Hon'ble C.A.T., Guwahati branch in connection with transfer posting at Zero-regard.

Sir,

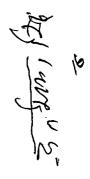
towards the subject cited as above and have to submit that due to some urgent domestic works, I applied for sanction of causal leave for four days from 4.9.95 to 7.9.95. While I was on aforesaid casual leave, it was informed by some employees casual leave; it was informed by some employees casual leave; the of the centre that your goodself is going to releave me from my duty, though, I did not find any response from the Director, C.C.R.A.S. New Delhi regarding my representation dated 22.7.95 through which I requested and desired to be posted at my choice place or be retained at Itanagar.

As obvious from the previous instances you have malafide intention and vindictive attitude towards me, so to my put me for vital sufference along with my family, you would releave me from my duty any time. So to get justice against the illegal and malafide transfer order No.122-2-86-C.C.R.A.S/Estt. dated 10.7.95 I was bound to rush towards the Hon'ble Court. Accordingly I moved an application before Hon'ble Central Administrative Tribunal, Guwahati, branch, being application No.182 of

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1995. The Hon'ble C.A.T.gone through the whole matter and awarded me justice vide its judgment order dated 15.9.95 photostate copy of which is attached herewith for your ready reference.

In light of the aforesaid judgment f of the Hon'ble Central Administrative Tribunal, Guwahati branch, Guwahati it is therefore requested to your goodself that I may kindly be not releaved and should be retained to perform my duty at R.R.C.(Ag), Itanager till disposal of my representation dated 22.7.95, where in I have requested to the competent authority i.e., the Director, C.C.R.A.S., New Delhi either to post me at R.R.I.(Ay), Patna or be retained at R.R.C.(Ag) Itanager and oblige me.

With thanks.

Yours faithfully,

Sd/- Illegible

(D.Singh).

Driver, R.R.C.(Ag) Itanagar.

Dated 21.9.95.

Copy to :-

1. The Director, C.C.R.A.S., New Delhi for his kind information and necessary action in this regard please.

Contd-11.

Fand &

Annexure-11.C

-11-

REGIONAL RESEARCH CENTRE (AVURVEDA)

ITANAGER -791111 : POST BOX NO.118

ARUNCAHAL PRADESH

(Under Central Council for reseatch in Ayurveda and Siddha New Delhi An Autonomous Organisation under Ministry of Health and Family Welfare, Govt. of India).

Ref No. F.No.11=5/80-RCC/ITA/Estt/3105

Dated 22.9.95.

To.

Shri Dwarika Singh Ex-Driver, RRC(Ay), Itanagar, Qtr.No.A-21 Type A', Nowb- II Itanagar-791111(A.P)

with reference to your mm letter dated 21.9.95
enclosing therein the photostat copy of the Judgment, Hon'ble
WX CAT, Guwahati, vide No. 182 of 1995, it is to inform you
that, this Centre has gone through the decision of Hon'ble
CAT and has already been followed the order of Hon'ble CAT
priore to the submission of this Judgment. You had been
relieve from this Centre w.e.f. 2.9.95 A.N. only after
receiving the decision of Council on your representation
dated 22.7.95 through the a telegramme as communicated to
you earlier.

Further, you have refused to receive the relieving order send to you through the peon book on dated 2.9.95

A.N.. As such the copy of the same was sent to your, local address through Registered Post and placed on this office Notice Board. Your all office records were also sent to your place of posting i.e. THCRP, Ziro (Arunachal Pradesh).

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It is therefore advised you once again to join at your transfer place of posting immediately as directed by Council.

Yours faithfully,

Sd/-Illegible, 22.9.95

(Dr.V.K.Singh)
Officer-in-charge.

Copy to :-

- 1. Sh. S.Ali, Sr. Standing Counciler, CAT, Gauhati for favour of information and necessary action.
- 2. The Director, CCRAS, New Delhi- 58 for favour of information . The copy of the Judgment of Hon'ble CAT, Gauhati is enclosed for information.

Attested Decomposite (3. C. e. AUR) Advocation

OFFICER-IN-CHARGE



13

To,

The Director, C.C.R.A.S. New Delhi.

(Through proper channel)

Sub:-Transfer posting at choice place R.R.I.(Ay.) Patna reg.

Sir,

In persuance of my earlier representation dated 22.7.95 regarding the above mentioned subject where in I. put in your kind notice the poor physical constituen through which I along with my family is passing and medical certificate in this regard was also submitted and so urged to your honour to transfer me at R.R.I.(Ay.) ,Patna in stead of T.H.C.P. Ziro under the facility and provision laid down by the Govt. of Indian in its transfer policy for the employees working in N.E.Region.

Your good end. In the mean time, the R.C. Incharge R.R.C. (Ay.) Itanager threatened me to releave me from my duty who has personal enemity with me only because I told my personal problem to perform his private duties and against his harassement submitted my request before your honour through which a few of his midd misdeeds were transferred.

That Sir, due to the terar created by the Incharge Intanagar and the news heard from some staff about his mentality and motive to release me from duty while I was on casual leave, I having no alternative except to go to the Hon'ble Court, so I moved an application before the central

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Administrative Tribunal to get justice.

The Hon'ble C.A.T.Guwahati bench, Guwahati in its

Judgment dated 15.9.95 (copy enclosed) directed the council

to & transfer me at choiced place (R.R.I.Patna) or to retain

me at Itanager, bill disposal of case, But my request

about it made on dated 21.9/95 was denied and I was served

by a letter mentioned there in that I have been releaved

from the centre which is a large manipulation (copy enclosed)

because any letter to this effect prior to it has not

been serve upon me.

Under thecircumstances mentioned as above it is

mrs urged before your honour that I may kindly be transferred

at R.R.I.(Ay.) Patna and till such order from your kind and

I be allowed to perform my duty and receive my salary and

other dues at R.R.C.(Ay.) Itanagar. So that I may not starve

with my family members, for which I will be ever grateful

to your honour. In earliest possible action should kindly

be taken please.

With thanks.

Yours faithfully, Sd/-Illegible, 25.9.95. (SHRI D.Singh) Driver R.R.C.(Ay.) Itanagar, (A.P.)

Copy to :-

- 1. The Secy.Ministry of Health and family Welfare, Govt. of India for his kindinformation and necessary action please.
- 2. The Gen. Secy. R.E.W.A. Madras and Joint Secy. E.E.W.A. (Eastern Region for the information and necessary action please.
- 3. The President Co-ordination committée of Central Govt. Employees and workers, Itanagar, A. P., for needful action please.

Yours faithfully,

(SHRI D.Singh)Driver. R.R.C.(Ay.)Itanagar(A.P).

Dated-25.9.95.

Merchal Colorana Colorana Colorana

Annexure-E.

15-

D.Rai Joint Secretary ('REWA') Tel.Ph.2284(0) Arunachal Pradesh Itanagar.

Date- 27.9.95.

To,

The Birector, C.C.R.A.S.
New Delhi.

Sub: Transfer posting of D.Singh, Driver, at R.R.E.(Ay.), ¿ Patna at his choice place reg.).

Respected Sir.

From the representation of Mr.D. Singh, Driver, addressed to your honour and copy enclosed to our Association, it has come in our notice that he has been transfered from R.R.C.(Ay), Itanager to T.H.C.F. Zero, though he has completed the tenure of about 15 years in hard and remote area of N.E. Region. It is also come in our notice that this transfer came into enforcement on account of the back biting practice of the Inchare Itenager since very post under which false and manipulating allegations are alleged upon the employees and transfer is made by way of punishment. It is also apperent as mentioned there in the representation by the employee that being apprehended by the prejudiced action and vindictive attitude of the authority R.R.C.(Ay). Itanager, the concerned employee knocked the door of the Hon'ble C.A.T., Guwahati bench to got justice. The Hon ble C.A.T. in its verdict dated 15.9.95 has directed the competent authority of the Council to transfer him choiced place R.R.I. (Ay.). Patna and till such disposal of his representation he should be retained at Itanagar.

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When the concerned employee submitted the aforesaid C.A.T. verdict to the authority of the centre Itanagar, a letter was served to him, mentioning there in that he has already been releaved from his duty. In fact any letter to this effect has not been served upon the concerned employee till date prior to aforesaid letter. Such billy rigidness and action by the authority R.A.C.(Ay), Itanagar is not only dedishonour of the Hon'ble C.A.T. verdict but also a clear attempt to enfreanze the fundamental right of the concerned employee and deprived him from the ligitimate opportunity to draw the advance T.T.A., D.A. etc.

It is well known fact that there is lack of uniform transfer policy in our Council and Govt. of India's rules and regulation and amendments as madetime to time are followed in our council in all its affairs. Assuch under the previsions of the incentives laid downvide &LO.M.

No. 2001443.E, IV, dated 14.12.83, Ministry of Finance, deptt. of expenditure and D.O. letter No. 8/22/80/Estt. (PAY) II. dated 2nd June 1986 of the Secretary, Ministry of Personal and Training Administrative Reforms and publics Grivances and Pension, regarding transfer policy in practice for the employees working in N.E. Region and in light of the missable physical condition of the concerned employee as has also been mentioned by him in his representation, deserves for consideration of his choice place of posting.

Under the circumstances mentioned as above it is therefore requested to your honour that the representation of Mr.D. Singh, Driver, R.R.C.(Ay.), Itanagar may kindly be considered sympathetically on humaniterian ground and he

(Ichara)

Con5d_17...

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should be transfered at his choiced place, R.R.I.(Ay.),
Patna and to alluviate any confusion on any part an uninform
transfer policy under the provision of rules and regulation
of Govt. of India should kindly be introduced in our Council
without any discremination.

employees may kindly be disposed at an earliest possible and to avoid starvation of the concerned employee along with his family members, till such action from your good and his salary and other legitimate dues may kindly be dispursed to him at R.R.C.(Ay.), Itanagar for which I will be K highly obliged.

With Thanks.

Yours faithfully,

(J.D.Rai) Joint Secretary (REWA), Eastern Region.

Copy to :-

- 1. The Secretary Ministry of Health and Family Welfere Govt. of India forhis kind information and necessary action please.
- 2. The Dy. Director (Admn.), C.C.R.A.S., New Delhi for his kind information and necessary action please.
- 3. The Gen. Secretary, 'Rawa' Madras to tack the matter at his level for necessary action please.
- 4. Copy to Sh. D. Singh, Driver, R. R. C. (Ay.), Itanagar for information.

Athertal (Diamor) (Diamor)

Sd/-Illegible. (J. D. Rai), Joint Secretary (REWA). -18-

REGISTERED POST

REGIONAL RESEARCH CENTRE (AYURVEDA) <u>ITANAGAR</u>

NO.11-5/80_HRC/Ita/FF/2304

Dat od 18.11.95

To,

Shri D. Singh, Es_Driver, Qtr.no. A. 21, Type_I, Lower Mowb_II, Itanagar.

I am enclosing herewith the Council's Memo in original vide its No.40-5/85_CCRAS/Estt. Dated Ol-11-95 in favour of you for information.

Sd/_Illegible
18.11.95
(Dr.V.K.Singh)
Assistant Director (Ay.)

Copy to s-

The Asstt. Res. Officer(Ay.), THCRP, Zero. He is also requested to handover the photostate copy of said memo to Shri D. Singh, Driver which is enclosed herewith.

Attished (Sicaran) Advocati

(Dr. V.K. Singh)
Assistant Director (Ay.)

-192

CENTRAL COUNCIL FOR RESEARCH IN A YURVEDA AND SIDDHA

J.L.N.B.C.H.A.B., No. 61.65, Institutional Area Opp. D'Block, Janakpuri, New Delhi. 58.

F. No. 40. 5/85_CCRAS/Estt.

Dated_ 01 Nov. 1995

MEHO

Sub: Transfer of Sh. D. Singh, Driver, Regional Research Centre (Ay.) from Itanagar to Zero.

with reference to his representation dated 25.9.95 on the above subject Sh.D. Singh, Driver, RRC(Ay.), Itanagar is informed that his request for betention at Itanagar as well as for transfer to RRI (Ay.), Petna have been considered and it is regretted that the same cannot be acceded to.

Sd/_Illegible

(A. L. VACHHER)
Deputy Director (Admn.)
for Director.

To,

Sh. D. Singh, Driver, RRC(Ay.); Itanagar (Arunachal Pradesh)

Herded Dean (Jeanson) Avocati